

# **The Tripura Appropriation Bill, 2019**

**(The Tripura Bill No. 01 of 2019)**



# TRIPURA GAZETTE



*Published by Authority*  
**EXTRAORDINARY ISSUE**

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**Agartala, Tuesday, February 26, 2019 A. D., Phalguna 7, 1940 S. E.**

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**PART--IV--** Bills introduced in the Tripura Legislative Assembly, Report of Selection Committees presented or to be presented to that Assembly ; and Bills published before introduction in that Assembly.

**TRIPURA LEGISLATIVE ASSEMBLY**  
**SECRETARIAT**  
NEW CAPITAL COMPLEX  
AGARTALA, TRIPURA, PIN - 799 010  
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No. F. 7(12-20)-LA/2019.

Dated, Agartala, the 27th February, 2019.

## NOTIFICATION

“ As required under Rule 117 of the Rules of Procedure and Conduct of Business in the Tripura Legislative Assembly, “ **The Tripura Appropriation Bill, 2019 (The Tripura Bill No. 1 of 2019)** ” as introduced in the Assembly on the **26<sup>th</sup> February, 2019** is published in the Tripura Gazette.”

  
(S. Sikdar ) 27.2.19.  
Secretary  
Tripura Legislative Assembly

**TRIPURA BILL NO.1 OF 2019.**

**THE TRIPURA APPROPRIATION BILL, 2019 (THE TRIPURA BILL NO.1 OF 2019).**

**A  
BILL**

*to provide for the withdrawal of certain sum from and out of the Consolidated Fund of the State of Tripura for the services of the financial year 2018-19.*

BE it enacted by the Legislative Assembly of Tripura in the seventieth year of the Republic of India as follows: -

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| <p><i>Short Title</i></p> <p><i>Issue of a sum of Rs.1356,26,72,000/- out of the Consolidated Fund of the State of Tripura for the Financial Year 2018-19.</i></p> <p><i>Appropriation</i></p> | <ol style="list-style-type: none"><li>1. This act may be called the Tripura Appropriation Act, 2019.</li><li>2. From and out of the Consolidated Fund of the State of Tripura, there may be paid sums not exceeding those specified in column-3 of the Schedule amounting in the aggregate to the sums of <b>Rupees one thousand three hundred fifty six crore twenty six lakh and seventy two thousand</b> only towards defraying the several charges which will come in course of payment during the financial year 2018-19 (hereinafter referred to as the said year) in respect of the services and purposes specified in column-2 of the said Schedule.</li><li>3. The sums authorized to be paid and applied from and out of the Consolidated Fund of the State of Tripura by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation of the said year.</li></ol> |
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**THE SCHEDULE**  
**See Section (2 & 3)**  
**Tripura Bill No.1 of 2019**

(Rs. In lakhs)

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(Rs. In lakhs)

1	2	3						
No. of Votes	Services and purposes	Budget Provision						Grand Total
		Charged on the Consolidated Fund			Voted by Assembly			
		Revenue	Capital	Total	Revenue	Capital	Total	
26	Fisheries Department	16.10	3.50	19.60	122.12	241.57	363.69	383.29
27	Agriculture Department	22.50	93.01	115.51	3309.08	641.76	3950.84	4066.35
28	Horticulture Department	0.00	0.00	0.00	34.99	35.80	70.79	70.79
29	Animal Resource Development Department	32.00	0.00	32.00	0.00	36.35	36.35	68.35
30	Forest Department	0.00	0.00	0.00	0.00	164.35	164.35	164.35
31	Rural Development Department	0.00	0.00	0.00	572.24	3884.71	4456.95	4456.95
32	T.R.P. & P.T.G. Department	0.00	0.00	0.00	422.61	0.00	422.61	422.61
33	Science,Tech. & Environment	0.00	0.00	0.00	0.00	235.84	235.84	235.84
35	Urban Development Department	0.00	42.00	42.00	1868.67	4066.61	5935.28	5977.28
36	Home (Jail) Department	0.00	0.00	0.00	20.28	0.00	20.28	20.28
38	GA (Printing & Stationery) Department	0.00	0.00	0.00	10.93	0.00	10.93	10.93
39	Education (Higher) Department	0.00	0.00	0.00	26.46	265.10	291.56	291.56
40	Education (School) Department	0.00	0.00	0.00	6073.43	120.40	6193.83	6193.83
41	Education (Social) Department	0.00	0.00	0.00	6973.95	0.00	6973.95	6973.95
42	Education (Youth Affairs & Sports) Department	0.00	0.00	0.00	0.00	257.55	257.55	257.55
48	High Court	617.48	0.00	617.48	64.81	124.95	189.76	807.24
49	Fire Service organisation	0.00	0.00	0.00	0.00	8.31	8.31	8.31
51	Public Works (DWS) Department	0.00	0.00	0.00	0.00	5143.56	5143.56	5143.56
52	Family Welfare & Preventive Medicine	0.00	0.00	0.00	3840.58	3523.73	7364.31	7364.31
53	Tribal Welfare (Research) Department	0.00	0.00	0.00	231.27	225.73	457.00	457.00
57	Welfare of Minorities Department	0.00	0.00	0.00	100.00	11.00	111.00	111.00
58	Home (FSL,PAC,Prosecution & Co-ordination Cell)	0.00	0.00	0.00	0.00	64.26	64.26	64.26

Tripura Gazette, Extraordinary Issue, February 26, 2019 A. D.

(Rs. In lakhs)

1	2	3						
No. of Votes	Services and purposes	Budget Provision						Grand Total
		Charged on the Consolidated Fund			Voted by Assembly			
		Revenue	Capital	Total	Revenue	Capital	Total	
59	Tourism	0.00	0.00	0.00	0.00	3.00	3.00	3.00
60	Kokborok and Other Minority Languages	0.00	0.00	0.00	0.18	0.00	0.18	0.18
61	OBC Welfare	0.00	0.00	0.00	2240.50	0.00	2240.50	2240.50
62	Education (Elementary)	0.00	0.00	0.00	444.68	0.50	445.18	445.18
GRAND TOTAL :		688.08	311.21	999.29	77555.32	57072.11	134627.43	135626.72

## **STATEMENT OF OBJECTS AND REASONS**

This Bill is introduced under Article 205 of the Constitution of India to provide for the appropriation out of the consolidated fund of the State of Tripura of the moneys required to meet the expenditure of the Government of Tripura for the period from the 1<sup>st</sup> April, 2018 to the 31<sup>st</sup> March, 2019 for the financial year 2018-19.

***(Jishnu Dev Varma)***  
**Deputy Chief Minister**  
**Tripura.**



## **TECHNICAL REPORT**

This is Money Bill within the meaning of Article 199 of the Constitution of India.

The Bill attracts the provisions of Article 207 of the Constitution of India. Therefore, recommendation of the Governor is necessary for both introduction and consideration of the Bill in the Tripura Legislative Assembly.

The State Legislature has exclusive power to enact a law on the subject.